Hissar Railway Station is under consideration.

(b) The scheme is proposed to be included in the Works Programme for the year 1958-59, provided the State Government agrees to share their portion of the cost of the work.

कानदायिक दिकास में प्राप्तदान योजना

- *१५३. श्री नवा असिह चौना : क्या सामुदायिक विकास मंत्रा यह बताने का छुपा करेंगे कि :
- (क) क्या मरकार नं ग्रामदान योजना के फलस्वरूप प्राप्त गांवों के विकास के लिये विशेष सुविधायें देने की कोई योजना बनाई है; ग्रीर यदि ऐसा है तो वह योजना क्या है ग्रीर यह किस प्रकार कार्यान्वित को जायेगी; ग्रीर
- (ख) ग्रामदोन योजना के फलस्वरूप शब कितने गांव प्राप्त हो चुके हैं ?

t [GRAMDAN YOJNA IN COMMUNITY DEVELOPMENT

- •153. SHRI NAWAB SINGH CHAUHAN: Will the Minister of COMMUNITY DEVELOPMENT be pleased to state:
- (a) whether Government have formulated any scheme to provide special facilities for the development of the villages which have been received as a result of Gramdan Yojna; and if so, what is that scheme and when and how it will be implemented; and
- (b) how many villages have so far been received as a result of the Gramdan Yojna?]

सामुदायिक विकास मंत्री (धी एस० के० डे): (क) ग्रामदान सरकारो योज तनहीं है। तो भी डेल मेंट कमिश्न में की छट कार्फेस ने महसूस किया कि नए ब्लाक खोलों में ग्रामदान गांवों को तरजीह दो जाए। लेकिन काम तो वहां तब गुरू हो सकता है जब जमोन के इन्तकाल और फिर से बटवारे की सब कानूनी व असरों कार्रवाई पूरी हो जाए और राज्य सरकारों और कार्यवाहकों में काम वलाने के लिए समझौता हो जाए।

(ख) इसकी सूचना नहीं मिलं: है।

t[THE MINISTER OF COMMUNITY DEVELOPMENT (SHRI S. K. DEY): (a) Gramdan Yojna is not a Government sponsored scheme. However, the Sixth Development Commissioners' Conference felt that the Gramdan villages should receive preference in the matter of the 'opening of blocks, but the work of Government agency in Gramdan villages can begin only after legal and administrative steps for the transfer and the redistribution of lands have been completed, and working arrangements have been agreed to between the organisers and the State Government concerned.

(b) This information is not available.]

SHRI S. K. DEY: The recommendations of the Conference of Development

श्री नवाब िह चौहान: क्या सरकार ने डेवलपमेंट किमश्नरों की इस मीटिंग के बाद राज्य सरकारों को जमीन के वितरण ग्रौर हस्तान्तरण के बारे में शीघ्रता करने के लिये कुछ लिखा है ?

Commissioners implied the urgency of action on the part of State Governments.

शी नवाब सिंह चौ ान: यह ठीक है कि
यह ग्रामदान का काम प्राइवेट एजेंसी के
द्वारा होता है। लेकिन जब सरकार द्वारा
यह निणंय किया गया कि इस सम्बन्ध में कुछ
सुधार करना है तो यह जानने की कोशिश
क्यों नहीं की गई कि कितने गांव ग्रामदान
योजना के सम्बन्ध में प्राप्त हए हैं?

SHRI S. K. DEY: Sir, we have information only from the Press and

according to that a little over 2,000 villages have so far come imder the gramdan movement.

Oral Answers

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SHRI N. R. MALKANI: When the projects will be undertaken will the work be done by the Community Projects Administration or will it be *done* by the Sarva Seva Sangh?

SHRI S. K. DEY: It will have to be joint operation between the Government agency and the agency of the Sarva Seva Sangh.

श्री देशकं जन्दन नारा रण: क्या मंत्री महोदय से मैं यह जान सकता हूं कि यह ग्रामदान किन के नाम किया जाता है और जिनके नाम किया जाता है उनसे गवर्नमेंट के कम्युनिटी प्राजैक्ट डिपार्टमेंट का क्या सम्बन्ध है ग्रीर उनको क्या राय दी गई है कि किनकी मार्फत यह काम किया जाय ?

SHRI S. K. DEY: Sir, the terminology 'gramdan' was evolved by the Sarva Seva Sangh. 'Community development' of course is a terminology evolved by the Government. While the two agencies combine to operate in gram dan areas, I suppose a new terminology can be evolved if need be.

SHRI DEOKINANDAN NARAYAN: Sir, I have not got the reply. I asked in whose name these gram dans were being made first because the gram people are to give in writing.

SHRI S. K. DEY: I am sorry I could not understand the question earlier. The gram dan gifts are made to the villagers themselves as a community.

SHRI N. R. MALKANI: By whom?

SHRI S. K. DEY: By the villagers themselves.

SHRIMATI SAVITRY DEVI NIGAM: May I know if the Government is aware that in most of the gram dan villages bhoodan karyakarthas have decided to do co-operative farming?

SHRI S. K. DEY: There is an intention to do co-operative farming to the maximum extent possible but even the Sarva Seva Sangh do not visualise co-operative farming as a compulsory measure.

to Questions

SHRI SONUSING DHANSING PATIL: Are the villages actually transferred or is it only an oral gift?

SHRI S. K. DEY: Sir, it has to be seen; we hope it is a real transfer.

SHRI JASWANT SINGH: I would like to know this from the hon. Minister. If a particular gram or village which has been donated for this purpose does not fall within the area of a block, how is the development going to take'place? I will illustrate my point. In Bikaner we have given by way of gram dan lakhs and lakhs of acres because we know that land is lying waste for miles and miles. Still even after two years that area has not been brought into these blocks for development purposes. So what is the procedure in such cases?

SHRI S. K. DEY: As I have indicated in my reply, efforts will be made by State Governments to locate new National Extension Service Blocks in areas which have been received as gram dan. Even if there are gram dan areas outside the blocks, we presume that the normal agency of Government will be able to fake care of their requirements once there has been a concrete programme between the State Government concerned and the Sarva Seva Sangh.

SHRI JAI NARAYAN VYAS: Is it within the knowledge of Government that in certain States enactments have been made providing for bhomi dans and gram dans to be transferred to Vinoba Bhaveji?

SHRI S. K. DEY: I am not aware of any enactments having been finalised although we know that State Governments are considering enactments in that direction.

SHRI BHUPESH GUPTA: May I know how in the case of mitakshara coparcenary the transfer of property is effected and whether the Government is aware of any measures whereby any challenge to such transfer can be met?

SHRI S. K. DEY: I am not fully aware of all these details; unfortunately our Ministry does not deal with this particular aspect.

RAILWAY CLAIMS PENDING DISPOSAL BEFORE NORTH-EASTERN RAILWAY

*154. SHRI R. P. N. SINHA: Will the Minister of RAILWAYS be pleased to state:

- (a) the number of railway claims preferred by the merchants of Dal Singh Serai and Samastipur towns of North Bihar which are pending disposal before the North Eastern Railway authorities; and
- (b) whether any Pay Orders were issued in connection with any of those claims, which have not so far been honoured; if so, to whom such Pay Orders were issued and on what dates?

THE DEPUTY MINISTER OF RAILWAYS (SHRI SHAH NAWAZ KHAN): (a) Eight claims are pending disposal in that no orders of either payment or repudiation have yet been passed.

(b) Out of 91 Pay Orders for payment of claims pertaining to Samastipur and Dal Singh Sarai issued between 1st January, 1957 and 30th June, 1957, payment has not yet been arranged in 16 cases. Particulars of these 16 cases are being obtained and will be placed on the Table of the House.

SHRI R. P. N. SINHA: Is it a fact that some of these claims have been pending for the last eight years or more and still they have not been settled and if so, may I know why?

SHRI SHAH NAWAZ KHAN: I am afraid I cannot give the exact date on which each claim was preferred but in the case of these eight claims which are pending, none of them has been pending for a long time. They were all preferred some time in 1957. About others, I do not know because there are a large number of pending cases to be disposed of.

SHRI R. P. N. SINHA: Is it a fact that the files of a certain firm have been missing from the office and if so have the authorities investigated into the disappearance of those tiles or tried to reconstruct them? If not, why

SHRI SHAH NAWAZ KHAN: If the hon. Member would be good enough to give me the name of the firm, I shall make enquiries.

SHRI R. P. N. SINHA: Are the Government aware that the clerk of the office concerned has been asking from the claimants illegal gratification to the extent of 40 to 50 per cent, of the e'aims and if that demand is not met, they either cause the disappearance of the files conr rned or get them destroyed?

SHRI SHAH NAWAZ KHAN: We are not aware of any such happening but if any hon. Member would give us details we are quite prepared to carry out enquiries.

SHRI B. K. MUKERJEE: May I know what steps the Government propose to take in case of claims pending for over eight or ten years?

MR. CHAIRMAN: Are there such • claims?

SHRI SHAH NAWAZ KHAN: I do not think there are any such cases.

SHRI B. K. MUKERJEE: I wanted to know the steps that the Government was going to take to settle claims which had been pending for over eight to ten years.

SHRI SHAH NAWAZ KHAN: We propose to institute an intensive drive to eliminate such delays.